By Registered / AD

F.No.3-264/2005-B&CS

Dated February 23, 2006

To

M/s. Raj Television Network Ltd., 32, Poes Road, 2nd Street, Teynampet,

<u>Chennai – 600 018</u>

Fax: 044-24341260

Subject: <u>Direction under Section 13 of the TRAI Act</u>

Whereas, Telecom Regulatory Authority of India had issued the Telecommunication (Broadcasting and Cable Services) Interconnection Regulation, 2004 (13 of 2004) (hereinafter referred to as 'the Regulation');

Whereas in terms of clause 1(iii), the said Regulation had come into force with effect from the date of its publication in the Official Gazette i.e., on 10.12.2004;

Whereas in terms of clause 3.2 of the said Regulation, it is mandatory on request for a Multi System Operators to re-transmit signals received from a broadcaster, on a non-discriminatory basis to cable operators;

Whereas M/s. Raj Television Network Ltd. with its office at 32, Poes Road, 2nd Street, Teynampet, Chennai – 600 018 have refused to re-transmit signals to M/s. Thamil Thai Cable Vision, Sai Sruthi, 2nd Floor, 3, Ramar Kovil Street, Ram Nagar, Coimbatore – 641009 and M/s. Tirupur Cable Visions, 452/492 – P.N. Road, Near Miller Bus Stop, Tirupur - 641602 (hereinafter called the Complainants);

Whereas the Complainants through Cable TV Operator's Marumalarchi Sangam letter of 18th October, 2005 complained about the refusal of M/s. Raj Television Network Ltd. to provide TV signals to them and requested the Telecom Regulatory Authority of India (The Authority) to take appropriate action in the light of the said regulation;

Whereas the Authority on receipt of the complaint requested M/s. Raj Television Network Ltd. vide letter dated 18.11.2005 to convey their comments by 25.11.2005 and subsequently many reminder letters were also issued to M/s. Raj Television Network Ltd.;

Whereas no comments or reply has been received from M/s. Raj Television Network Ltd;

Whereas, the Authority has come to the conclusion that M/s. Raj Television Network Ltd. has not complied with the provisions of clause 3.2 of the said Regulation by refusing to re-transmit signals to the Complainant;

And therefore, the Telecom Regulatory Authority of India in exercise of its powers under Section 13 read with section 11(1)(b) of the TRAI Act hereby directs the broadcaster, M/s. Raj Television Network Ltd., 32, Poes Road, 2nd Street, Teynampet, Chennai – 600 018:-

- a. to take immediate steps for providing TV signals to M/s. Thamil Thai Cable Vision, Sai Sruthi, 2nd Floor, 3, Ramar Kovil Street, Ram Nagar, Coimbatore 641009 and M/s. Tirupur Cable Visions, 452/492 P.N. Road, Near Miller Bus Stop, Tirupur 641602 i.e. the complainant Distributors of TV Channels;
- b. to furnish a compliance report to this Authority within two days of receipt of this direction; and
- c. to scrupulously comply with the requirements of regulation in future.

The direction is being placed on the website of the Authority.

This issues with the approval of the Authority.

(Rakesh Kacker) Advisor (B&CS) Fax: 26713442

Copy to: M/s. Thamil Thai Cable Vision, Sai Sruthi, 2^{nd} Floor, 3, Ramar Kovil Street, Ram Nagar, Coimbatore -641009 and M/s. Tirupur Cable Visions, 452/492 - P.N. Road, Near Miller Bus Stop, Tirupur -641602 for information.